

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) No. 327 of 2019

IN THE MATTER OF:

M/s Shivalik Cotsyn Pvt. Ltd.

...Appellant

Vs

M/s Bhavesh Texco Fab Pvt. Ltd.

....Respondent

Present:

For Appellant: Ms. Itisha Gulati and Ms. Anmol, Advocates

For Respondent: Mr. Vishal Malhotra, CA

O R D E R

19.09.2019 Ms. Itisha Gulati, Advocate submits that she has been asked by Mr. Swarnendu Chatterjee, Advocate for the Appellant, on the instruction of the Appellant, to withdraw the Appeal which the Adjudicating Authority (National Company Law Tribunal, Allahabad Bench, Allahabad) has already heard and reserved the order.

Mr. Vishal Malhotra, Chartered Accountant, appearing for the Respondent(s) has no objection to the prayer made by the Advocate appearing on behalf of the Appellant.

The appeal is disposed of as withdrawn.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)